REPORT OF THF. TECHNICAL ENQUIRY COMMITTEE ON THE COI.L.M'SE OF THE ROOF OVER THF, STEEL MEETING SHOP OF ROURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF STFEI. AND MINES/

SHAH NAWAZ KHAN): Sir, I beg to lay on the Table a copy (in English and Hindi) of the main Report of the Technical Enquiry Committee on the collapse of the roof over the Steel Melting Shop of the Rourkela Steel Plani. [Placed in Library. See No. LT—1171/71.]

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF COODS) RULES, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/

(SHRI BEDA-BRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. a copy of the Hindi version of the Department of Company Affairs Notification (i. S. R. No. 103:3, dated ihe tSthJune, 1971, publishing ihe Monopolies and Restrictive Trade Practices (Classification of Goods) Rules. 1971. [Placed in Library. &I»NT>.UT—1134/71.]

THE AIR CORPORATIONS (AMENDMENT) RULES, 1971

IHE MINISTER OF STATE IX Till: MINISTRY OF TOURISM AND CIVIL A\ TATION; quize sit entre father tisted to the control of the co

MAHISHI): Sir. I bee to lay on the Table under sub-section (3) of section II of ihe Air Corporations An, 1953, a copy of the Ministry of Tourism and Civil Avralion Notification S. O. No. 2659, dated the 12lh July, 1971 (in English and Hindi), publishing the Air Corporations (Amendment) Rules, 1971. [Placed in Library. *SH* No. LT—41-32/71.]

(i) APPROPRIATION ACCOUNTS (CIVIL), 1968-69

(iii Audit Report Civil 1. 1970 for 1968-09

THF. DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/

BRATA BARUA): Sir, on behalf of Shrimati Sushila Rohatgi I beg to lay on the Table—

- (a) A copy earh of the following papers (in Hindi)
 - (i) Appropriation Accounts (Civil), 1968-69.
 - (ii) Audit Report (Civil), 1970 (relating to the year 1968-69.

[Placed in Library. For (i) and (ii). S«No. LT—1173/71]

NOTIFICATIONS UNDER THE GUIARAT SALES TAX ACT. 1969

SHRI BEDABRATA BARUA: Sir, I aho beg to lay on the Fable a copy each of the following Notifications (in English and Hindi) of the Government of Gujarat, under subsection (3) of seit ion 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971. issued by the President in relation to the State of Gujarat:

- (i) Notification No. (GHN-27) GST—1071/(S. 49) (16)—TH., dated the 16th April, 1971.
- (ii) Notification No. (GHN-42) GST-1071/(S. 49) (17)-TH.. dated the ltiihjunr, 1971.
- (iii) Notification No. (GHN-52) GST-1071/(S, 49) (18)-TH., dated the 17th July, 1971.
- (iv) Notification No. (GHN-69) GST-1071/(S. 49) (19)-TH., dated the 20th September, 1971. [Placed in Library—For (i) to (iv) *Set* No. LT—1126/71.]

THE BOMBAV SALES OF MOTOR SPIRIT TAXATION (GUJARAT AMENDMENT) RULES. 1921

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy of tlie Gujarat Government Notification No. (BHN-32) MSA-1571-(18)-TH. dated the 27 April, 1971 (in English and Hindi, publishing the Bombay Sales d Motor Spirit Taxation (Gujarat Amendment) Rules, 1971, underjsub-section (4) of section 3G of the B nnbay Sales of Motor